

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

STARRED QUESTION NO:354
ANSWERED ON:21.08.2006
REPEAL OF PRASAR BHARATI ACT
Singh Shri Uday

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the performance of Doordarshan has deteriorated since the Prasar Bharati (Broadcasting Corporation of India) Act, 1990 was implemented;
- (b) if so, the details thereof;
- (c) whether the Government has received any representations to repeal the said Act to bring the autonomous Corporation back under the Government control; and
- (d) if so, the details thereof and the reaction of the Government thereto ?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. R. DASMUNSI)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA STARRED QUESTION NO. 354 FOR ANSWER ON 21.08.2006.

(a) : No, Sir.

(b) : Does not arise.

(c)&(d): Yes, Sir. A representation was received from National Federation of Akashvani & Doordarshan Employees. The representatives of the Federation are of the view that Prasar Bharati Act, 1990, which was brought into force in November, 1997 may be repealed and status quo ante in respect of AIR and Doordarshan should be restored. They were of the view that this was necessary as various facilities available to the employees of Prasar Bharati were withdrawn in a phased manner on account of their becoming employees of the Corporation on deemed deputation to Prasar Bharati. The issue of repealing the Prasar Bharati Act, among other things, is one of the items placed before the GoM constituted by the Government to look in to the functioning of Prasar Bharati and a decision can emerge only after the GoM takes a final view on the matter.